

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 802 OF 2019 IN**  
**DFR NO. 1841 OF 2019**

**Dated : 7<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Odisha Power Generation Corporation Limited** .... **Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Arjun Agarwal

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Hasan Murtaza  
Ms. Divya Anand for R-1

Mr. Ravi Kishore  
Ms. Rajshree for R-4

Ms. Krishna Dayama for R-17

Ms. Molshree Bhatnagar for R/M.B. Power

**ORDER**

**[IA No 802 of 2019 for Leave to file the Appeal]**

Since, none of the respondents raised any objection on the IA No. 802 of 2019, leave to file the appeal is allowed and disposed of accordingly.

**DFR NO. 1841 OF 2019**

Reply/objections, if any, shall be filed within six weeks i.e. on or before 16.09.2019, after duly serving advance copy to the other side.

List the matter on **18.09.2019.**

**(S. D.Dubey)**  
**Technical Member**

vt/pk

**(Justice ManjulaChellur)**  
**Chairperson**